

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 267 of 2015 &
IA Nos. 430 of 2015 & IA No. 111 of 2016**

**Appeal No. 213 of 2015 & IA No. 351 of 2015
& IA No. 110 of 2016**

Dated: 9th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

**Appeal No. 267 of 2015 &
IA Nos. 430 of 2015 & IA No. 111 of 2016**

In the matter of :

**West Bengal State Electricity Distribution Co. Ltd. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission Respondent(s)**

**Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhary
Mr. Anand K. Srivastava**

**Counsel for the Respondent (s) : Mr. Paramhans for
Mr. C.K. Rai for R.1
Mr. Subhas Ch. Bandyopadhyay
(IA. No. 111/16)**

**Appeal No. 213 of 2015 & IA No. 351 of 2015
& IA No. 110 of 2016**

**West Bengal State Electricity Distribution Co. Ltd. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand Sriwastwa

**Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhary
Mr. Anand K. Srivastava**

**Counsel for the Respondent (s) : Mr. Paramhans for
Mr. C.K. Rai for R.1
Mr. Subhas Ch. Bandyopadhyay
(IA. No. 111/16)**

ORDER

IA No. 111 & 110 of 2016
(Appls. for intervention)

All Bengal Electricity Consumers' Association has filed these applications praying that it may be allowed to intervene in these matters.

For the reasons stated in the applications, the applications are allowed. Learned counsel for the appellant is directed to file amended memo of parties.

Learned counsel for the appellant states that copy of the appeal paper book will be served on the impleaded party within a week from today. Learned counsel for the impleaded party submits that he would file written submissions in one month after receipt of the appeal paper book by him. He may do so after serving copy on the other side. Learned counsel for the State Commission seeks a week's time to file reply. He may do so on or before 17.03.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 08.04.2016 after serving copy on the other side.

List the matter on **26.04.2016**.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson